

**Before the Appellate Tribunal for Electricity**  
(Appellate Jurisdiction)

**Appeal No. 262 of 2013**

**Dated : 13<sup>th</sup> December, 2013**

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson**  
**Hon'ble Mr. Rakesh Nath, Technical Member**

**M/s Jindal Power Ltd. & Anr. .... Appellant(s)**

**Versus**

**Chhattisgarh State Electricity  
Regulatory Commission & Anr. .... Respondent(s)**

Counsel for the Appellant(s) : Ms. Saman Ahsan

Counsel for the Respondent(s): : Mr. C.K. Rai for R.1  
Ms. Suparna Srivastava  
Mr. A. Bhatnagar (Rep.) for R.2

**ORDER**

The learned counsel for the Appellant seeks some time to file the rejoinder. Accordingly, she is directed to file the same on or before 06.01.2014 after serving copy on the other side.

Post the matter on **21.01.2014.**

**(Rakesh Nath)**  
**Technical Member**  
ts/js

**(Justice M. Karpaga Vinayagam)**  
**Chairperson**